

NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/547/ (IB)/2017

NAME OF THE PETITIONER(S)

: FOSROC CHEMICALS

NAME OF THE RESPONDENT(S)

: CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

2.3, Jasar Arefalte. Cowelfurt Petiliones. (9942577824)

ORDER

Counsel for the Petitioner present. The Petitioner has been granted 7 days time to make compliance of Section 9 (3) (b) of I&B Code, 2016 by filing an Affidavit deposing that the Corporate Debtor has not given any notice of dispute in relation to the outstanding debt. Counsel for the Petitioner is also directed to propose the name of IRP after seeking written communication in Form-2. Put up on_16.08.2017 at 10.30 A.M.

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(S. Vijayaraghavan) Member (Technical)

(Ch. Md. Sharief Tariq) Member (Judicial)